

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 138 of 2020

In the matter of:

Mukesh Goel

....Appellant

Vs.

Goel Entrade Pvt. Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Avinash Singh, Ms. Shweta Bharti, Mr. Ankit Jain & Ms. Jyoti Chaudhary, Advocates.

For Respondents: Mr. Rakesh Dubey, Ms. Amrita B & Mr. Kayastha, Advocates.

ORDER
(Virtual Mode)

14.12.2020: Mr. Rakesh Dubey the Learned Counsel appearing for Respondents prays for time to file 'Reply'/ 'Response' and 'Vakalatnama' and accordingly he is granted time till **13th January, 2021** to file the same and the Office of the Registry is permitted to receive them. The Learned Counsel for Respondent Mr. Rakesh Dubey is required to serve the same to the Learned Counsel for the Appellant well in advance that is four days before the next hearing date. It is open to the Learned Counsel for Appellant to file, 'Rejoinder', if any, by then.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/RR